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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.88/94

Date of Order: 4.3.94

BETWEEN :

E.Radhakrishnan Nair

.. Applicant.

A N D

1. Union of India, rep. by
the Secretary, Ministry
of Defence,
New Delhi - 1.
2. The Scientific Adviser
to the Ministry of Defence,
and Director General,
Defence Research and Development
Organisation (DRDO) DHQ PO,
New Delhi - 1.
3. The Director,
Defence Metallurgical
Research Laboratory (DMRL)
Hyderabad - 500 258.

.. Respondents.

Counsel for the Applicant

.. Mr.T.V.V.S.Murthy for
T.Fayant.

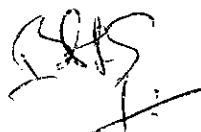
Counsel for the Respondents

.. Mr.N.V.Ramana A.D.L.C.R.S.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)



To

1. The Secretary, Ministry of Defence,
Union of India, New Delhi-1.
2. The Scientific Adviser to the Minister of Defence
Development Organisation (DRDO) DHQ PO,
New Delhi-1.
3. The Director, Defence Metallurgical Research
Laboratory (DMRL) Hyderabad-258.
4. One copy to Mr.T.v.v.S.Murthy, Advocate, CAT.Hyd.
5. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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(34)

O.A. NO. 88/94.

JUDGMENT

Dt. 4.3.94.

(AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN)

Heard Shri TVVS Murthy, learned counsel for the applicant and Shri N.V. Ramana, learned standing counsel for the respondents.

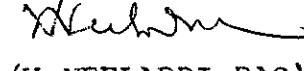
The applicant had filed a prayer for a direction to the respondent to upgrade the grade of the applicant to Tradesman 'C' from the grade of Tradesman 'E' in the pay scale of Rs. 260-400 with effect from 27.10.1984 with all consequential service and monetary benefits.

3. It is stated for the applicant that the ~~xxxx~~ cause of action had arisen in 1992 when the upgradation was given in pursuance of the orders of this Tribunal in OA 146/90. The applicant already submitted representation dated 28.7.1993 before the 2nd respondent and the representations dated 17.9.1993 and 5.1.1994 before the 3rd respondent.

4. In the circumstances, the 2nd respondent is required to dispose of the representation dated 28.7.93 of the applicant within three months from the date of receipt of this order. It is needless to say that if the applicant is aggrieved by the order to be passed by the 2nd respondent, he is free to move this Tribunal under Section 19 of the Administrative Tribunals Act, 1985. The OA is ordered accordingly at the admission stage.

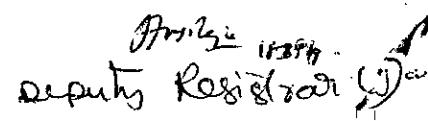
No costs.


(A.B. GORTHI)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 4th March, 1994.
Open court dictation.

vsn


Deputy Registrar

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER
(ADMN)

Dated: 4-3-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

O.A.No.

in

88/94

T.A.No.

(W.P.No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions. ~~of admissions~~
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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